

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification
Srinagar, the 10th July, 2018

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SRO .-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963) and in supersession of all previous notifications issued in this behalf, the Government hereby appoint Mr. Shabir-ul-Hassan (K.A.S) Sub-Divisional Magistrate, Gulmarg to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Tehsil Tangmarg, Kunzer and Kawarhama of Sub-Division Gulmarg of District Baramulla.

By order of the Government of Jammu and Kashmir.

Sd/-

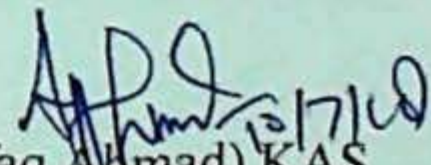
(Shahid Anayatullah) IAS
Commissioner /Secretary to Government,
Revenue Department

No: - Rev/LB/06/2017

Dated: - 10 -07- 2018

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Srinagar.
2. Commissioner/Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Kashmir.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies)
5. Deputy Commissioner, Baramulla.
6. Director, Archives, Archeology & Museums, J&K Srinagar.
7. Manager Government Press, Jammu/ Srinagar for publication in the Govt. Gazette.
8. Pvt. Secretary to Commissioner/ Secretary to Government, Revenue Deptt.
9. I/C Website. Revenue Department.
10. Notification / Stock file.


(Afaq Ahmad) KAS
Deputy Secretary to Government
Revenue Department